

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 17/SM /2014

- Subject : Default in payment of Unscheduled Interchanges (UI)/ Deviation Settlement Charges for the energy drawn in excess of the drawl schedule by Uttar Pradesh Power Corporation Limited.
- Date of hearing : 24.3.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Respondents : Uttar Pradesh Power Corporation Limited and others
- Parties present : Shri Rajiv Srivastava, Advocate, UPPCL
Shri H.K. Chawla, NRLDC
Ms. Supriya Singh, NRLDC
Shri Rajiv Powal, NRLDC

Record of Proceedings

Learned counsel for the Uttar Pradesh Power Corporation Limited (UPPCL) submitted that in compliance with the Commission's direction dated 6.2.2015, Director (Finance), UPPCL vide its affidavit dated 27.2.2015 has submitted its payment plan of outstanding UI charges and interest thereon. Learned counsel further submitted that a sum of ₹ 100 crore would be deposited on 29.3.2015 and thereafter ₹ 200 crore every month starting from the month of April, 2015 till liquidation of arrears would be paid.

2. The Commission observed that UPPCL should give post dated cheques of ₹ 200 crore each to NRLDC towards payment of instalment as per the payment plan submitted by UPPCL. In response, learned counsel for UPPCL submitted that he would seek instructions from UPPCL in this regard.

3. The Commission directed UPPCL to file its response/clarification on affidavit, by 10.4.2015.

4. The Commission directed to list the petition for hearing on 16.4.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**